

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL NO. 54 OF 2016 &
IA NO. 140 OF 2016**

Dated: 21st March, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

**Chhattisgarh State Load Despatch Centre (SLDC) Appellant(s)
Versus
Central Electricity Regulatory Commission Respondent(s)**

Counsel for the Appellant (s) : Mr. Apoorv Kurup

ORDER

It is represented that appeal carried against the same impugned order is admitted by this Tribunal in Appeal No. 41 of 2016.

Therefore, Admit. Issue notice to the respondents returnable on 25.04.2016. Dasti in addition is permitted.

List the matter on **25.04.2016**. In the meantime, learned counsel for the respondents may file reply on or before 08.04.2016 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 22.04.2016 after serving copy on the other side.

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/dk